## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 65/(MAH)/2016 IA No. 07/2016 CA No. 28/2017

CORAM:

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Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES: Mrs. Uma Chamnlal Anand

V/s.

M/s. Macks Hard Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242 of the Companies Act, 2013.

	S. No.	NAME	DESIGNATION	SIGNATURE
	(3)	Gauray Mehra with N. Janardheman	Advocates hu Al & R4	12/2
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		Mr. Rushil M. i/l Mula & Mul		
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## **ORDER**

CA No.28/17, IA No. 007/16 in CP No. 65/241-242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the parties are present.

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 At the outset, it is informed by the respondents that Respondent No. 2 Mr. Kishorilal Anand has fortunately expired on 04.02.2017, hence in this situation his legal heirs are required to be brought on record.

3. From the side of the Petitioner, the Learned Representative has pressed to hear C.A. No. 28/17 which is in respect of amendment to the main Petition. A copy of C.A. No. 28/17 has already been served to the other side. However, a reply has not yet been filed and seeking time for filing reply. Time is granted.

- 4. In the circumstance, the respondents are directed to give the list of legal heirs of respondent No. 2 on or before 10.02.2017 with a copy to the other side.
- 5. Respondent No. 5 is again seeking time. Time is granted to file the reply to the main Petition on or before 10.02.2017. A copy in advance to the other side.
- 6. C.A. No. 28/17 is required to be heard on priority basis, therefore enlisted for hearing on 03.03.2017.
- 7. On the next day i.e. 03.03.2017 Registry is directed to put up the I.A. No. 7/2016 also for hearing. The dates are duly communicated to both the sides. Adjourned to **03.03.2017**.

Sd/-

M.K. SHRAWAT MEMBER (JUDICIAL).

Dated: 06.02.2017.

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